

**In The Court of Smt. Priyanka Saikia, Munsiff No. 2,
Sonitpur, Tezpur**

Case No: T.S. 201/2022

Sri Ashok Ghosh Dastidar -vs- Smti Sipra Deb

23-11-2022

Plaintiff is represented.

Defendant is appeared personally today and filed a petition vide petition no. 2512/2022 under Order XII Rule 6 R/W Section 151 of CPC and admit the pleadings made by the plaintiff and now she is ready to perform her part of contract by executing and Registering the Sale Deed of the suit land in favour of the plaintiff upon tender of the balance of sale consideration amount of Rs.5000/- only by the Plaintiff.

Heard the defendant personally along with both the learned counsel for the both parties.

Perused the case record.

It is seen from the petition that defendant has admitted the whole contentions of the plaint and since there is an admission on the part of the defendant, therefore admission decree is passed in favour of the plaintiff.

Prepare the admission decree in accordance.

Accordingly the suit is disposed of.